

I/8

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH**

ORIGINAL APPLICATION NO. 35/2004

Date of Decision: 11.08.2005

CORAM

HON'BLE MR. J.K. KAUSHIK, JUDICIAL MEMBER.

HON'BLE MR. G.R. PATWARDHAN, ADM. MEMBER.

Amarddin S/o Shri Naseerddin Ji, aged 61 years, resident of-
Ratan Sagar Well, Bikaner (Raj.) retired as a P.W.S., Lalgah,
North-West Railway, District-Bikaner (Raj.)

Applicant.

(Mr.Y.K. Sharma, Counsel for the applicant)

VERSUS

Union of India through

1. General Manager, North West Railway, Jaipur (Raj.)
2. General Manager (P), North-West Railway, Jaipur (Raj.).
3. Divisional Personnel Officer, North-West Railway, Bikaner (Raj.)

.....Respondents.

(Mr. N.K. Khandelwal, Counsel for the respondents.)

ORDER

By Mr. J.K. Kaushik, Judicial Member

At the very outset, the learned counsel for the applicant submits that there is a contradiction in the prayer clause of this case which has not been correctly worded and this has inadvertently happened. He submits that the applicant may be permitted to withdraw this Original Application with permission to file a fresh Original Application in the same matter.

2. The learned counsel for the respondents does not have any serious objection to the same.

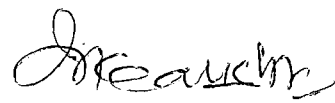






3. In the premises, the O.A is hereby dismissed as having been withdrawn. The applicant shall be at liberty to file a fresh Original Application in in the same matter in case he is so felt advised. No costs.


(G.R. Patwardhan)
Administrative Member


(J.K. Kaushik)
Judicial Member

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HARRIS

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27/10

Part II and III destroyed
in my presence on 17/01/14
under the supervision of
section officer () as per
order dated 18/12/2013

Section officer (Record)